

OUT TODAY

ITEM NO.58

COURT NO.8

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 19461/2026

[Arising out of impugned final judgment and order dated 09-01-2026
in SLP(C) No.38278/2025 passed by the Supreme Court of India]

SURAJ MAL MEENA

Petitioner

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondents

I.A. No.98710/2026-APPROPRIATE ORDERS/DIRECTIONS

I.A. No.98711/2026-EXEMPTION FROM FILING O.T.

Date : 02-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. P. B. Suresh, Sr. Adv.

Mr. Mayank Jain, Adv.

Mr. Madhur Jain, Adv.

Ms. Aakriti Dhawan, Adv.

Mr. Arpit Goel, Adv.

Mr. Kartik Yadav, Adv.

Mr. Nikilesh Ramachandran, AOR

For Respondent(s) :Mr. Shiv Mangal Sharma, AAG

Ms. Nidhi Jaswal, AOR

Mr. Saubhagya Sundriyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in filing the application is condoned.
2. Mr. P. B. Suresh, learned senior counsel appearing for the applicant

submits that the judgment of the Division Bench of the High Court (reserved on 19th January, 2026) following the order of this Court dated 09th January, 2026 is still awaited but the schedule for the relevant examination (Sub Inspector Police/Platoon Commander Recruitment Examination 2025) has since been announced and the examination is due on 05th April, 2026. He submits that the applicant will suffer irreparable prejudice if he is not permitted to appear in the said examination.

3. Having regard to the submission advanced before us by Mr. P. B. Suresh, we permit the applicant to appear in such examination provisionally. The examining authority shall issue necessary admit card to the applicant for facilitating such appearance.

4. However, it is made clear that no equity shall accrue to the applicant merely by reason of appearing in such examination.

5. This order shall also be applicable, *mutatis mutandis*, in respect of such other aspirants like the applicant who had participated in the earlier examination pursuant to the notification of 2021.

6. All such willing aspirants including the applicant shall present themselves before the examining authority with a copy of this order by 04th April, 2026 for obtaining the admit cards.

7. However, the results of those who would appear in the examination in terms of this order shall not be published till such time the High Court pronounces the judgment.

8. The Miscellaneous Application stands disposed of.

9. Pending application(s), if any, shall also stand disposed of.

10. This order may be communicated to the examining authority by Ms. Nidhi Jaswal, learned counsel appearing for the respondents.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)